

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA No.310/00067/2020

Dated Thursday the 6th day of February, 2020

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Maheswari
Old D. No. 3/154, New No. 3/205
Air Force Colony
Kangayampalayam Post
Coimbatore District – 641 401. ...Applicant

By Advocate M/s T. Ganesan
Vs

1. The Chief Engineer
HQ. Southern Command
Pune – 411 001.

2. The Commander Works Engineers
Willington (Barracks) Post
Nilgiris – 643 231.

3. The Garrison Engineer
Willington (Barracks) Post
Nilgiris – 643 231.

4. The GE (AF)
Military Engineer Service
Sulur, Kangayampalayam Post
Coimbatore District – 641 401. ...Respondents

By Advocate Mr.M.Kishore Kumar SPC

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to pay the arrears from the outcome of re-designation of HA to HS-1, arrears for promotion as MCM and revised the pay for JE E/M from 5.2.2010 by considering the application of the applicant's husband dated 29.8.2016 and the application of the applicant dated 21.2.2017 within the specific period of time fixed by this Tribunal to and pass such further or other orders as may be deemed fit and proper.”

2. The applicant's husband joined service in the respondent department on 15.02.1952 as DES. Thereafter w.e.f 01.01.2006, his designation was re-designated as HS-Grade I and his pay was revised but arrears were not paid. He was promoted as MCM w.e.f 01.04.2008, his pay was revised but arrears were not paid. Thereafter, he was promoted as JE E/M on 05.02.2010 and he retired on superannuation on 31.04.2014. His pay was not revised but his pension was awarded as to MCM. Hence the applicant's husband gave several representations regarding his grievance for which the 3rd respondent sent a reply directing him to produce certain documents which was also produced by him immediately. Thereafter also there was no response and lastly the applicant's husband gave representation dated 29.08.2016 and he died on 21.01.2017. After his death, the applicant made representations dated 13.05.2017 & 04.05.2018 which evoked no positive response and hence this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that applicant will be satisfied if the competent authority is directed to consider her representations dated 13.05.2017 & 04.05.2018 in Annexure A-16 and pass orders, within a stipulated time limit.

4. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the

representations of the applicant on merits.

5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the representations of the applicant dated 13.05.2017 & 04.05.2018 in Annexure A-16 on the basis of the relevant rules and regulations and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order. "

**(T.JACOB)
MEMBER (A)**

**(P.MADHAVAN)
MEMBER (J)**

06.02.2020

M.T.